

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1982-83)**

(SEVENTH LOK SABHA)

FOURTH REPORT

Presented on..... 9. AUG 1982



**LOK SABHA SECRETARIAT
NEW DELHI**

July, 1982/Asadha, 1904 (Saka)

Price : Rs 2.30

LOK SABHA
CORRIGENDA

to
The Fourth Report of the Committee on Government
Assurances (Seventh Lok Sabha)

Page No.	Correction
2	(i) Para 6, line 12: <u>for</u> 'ony' <u>read</u> 'only' (ii) Para 6, line 15: <u>for</u> 'state' <u>read</u> 'stale'
9	Col.3, line 13: <u>for</u> 'Direct' <u>read</u> 'District'
13	(i) Col.2, lines 5-6: <u>for</u> ^{Shri} 'S.V. Chandrashekara Murthy' <u>read</u> 'Shri M.V. Chandrashekara Murthy' (ii) Col.3, line 29: <u>for</u> '190' <u>read</u> '1980' (iii) Col.4, line 6: <u>for</u> 'request' <u>read</u> 'requisite' (iv) Col.4, line 9: <u>after</u> 'down' <u>insert</u> 'on' (v) Col.4, line 10: <u>for</u> 'or' <u>read</u> 'of' (vi) Col.5, line 6: <u>for</u> 'requisite' <u>read</u> 'request' (vii) Col.5, line 8: <u>for</u> '14-2-81' <u>read</u> '14-12-81'
14	Col.2, line 1: <u>for</u> '409' <u>read</u> '4209'
15	(i) Col.3, line 1: <u>after</u> 'of' <u>insert</u> 'paper' (ii) Col.3, line 10: <u>for</u> '1833' <u>read</u> '1883' (iii) Col.4, line 1: <u>for</u> (a) <u>read</u> (b)
18 17	(i) Col.3, line 14: <u>after</u> 'equity' <u>read</u> 'equity' (ii) Col.5, line 6: <u>for</u> '35' <u>read</u> 'SS'
18	(i) Col.3, line 10: <u>for</u> 'qgo' <u>read</u> 'quo' (ii) Col.5: <u>for</u> 'existing lines 1 to 4' <u>read</u> 'Last request received from DIA on 23-12-81 for extension of time up to 5-2-82'
27	Col.3, line 13: <u>for</u> 'lences' <u>read</u> 'licences'
29	Col.3, line 18: <u>after</u> 'the' <u>insert</u> 'Union Territory of Andaman and'
31	(i) Col.3, line 22: <u>for</u> 'members' <u>read</u> 'members' (ii) Col.3, line 31: <u>for</u> 'House-wises' <u>read</u> 'House-wives' (iii) Col.3, line 32: <u>for</u> 'coused' <u>read</u> 'caused'
33	Col.3, line 27: <u>delete</u> 'Ministry of Commerce'
36	Col.2, lines 8-9: <u>for</u> 'Shri Rannath Sonkar Shastri' <u>read</u> 'Shri Rajnath Sonkar Shastri'
37	Col.4, line 8: <u>for</u> 'Subha' <u>read</u> 'Sabha'
38	(i) Col.3, line 11: <u>for</u> 'these is' <u>read</u> 'thesis' (ii) Col.4: <u>for</u> 'existing lines 1-4' <u>read</u> 'The information is being collected and will be laid on the Table of the Sabha in due course'

NEW DELHI :

August 6, 1982

Sravana 15, 1904 (Saka)

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COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES (1982-83).

CHAIRMAN

Shri Jagannath Rao

MEMBERS

2. Dr. Rajendra Kumari Bajpai
3. Shri Manoranjan Bhakta
4. Shri Sontosh Mohan Dev
5. Shri D. M. Putte Gowda
6. Shri Syed Masudal Hossain
7. Shri Jaipal Singh Kashyap
8. Shri Yashwantrao Mohite
9. Shri M. Nageswararao
10. Prof. Narain Chand Parashar
11. Shri Shantubhai Patel
12. Shri Nagina Rai
13. Shri K. C. Sharma
14. Shri B. D. Singh

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri J. C. Malhotra—*Senior Examiner of Questions*

*The Committee was nominated by the Speaker with effect from 15 June, 1982 vide para 1673 of Lok Sabha Bulletin Part II, dated 15-6-1982.

INTRODUCTION

1. The Chairman of the Committee on Government Assurances as authorised by the Committee do present on their behalf this Fourth Report of the Committee on Government Assurances.

2. The Fourth Report was finalised by the last Committee (1981-82).

Sittings of the Committee (1981-82)

3. That Committee held four sittings on 11 and 28 January, 12 February and 26 May, 1982.

4. At their sittings held on 11 and 28 January and 12 February, 1982, the Committee reviewed the assurances pertaining to Fourth and Fifth Sessions of Seventh Lok Sabha.

5. At their sitting held on 26 May, 1982, the Committee considered the draft Fourth Report and taking note of the fact that the term of the Committee will expire before the commencement of the next session of Lok Sabha, decided that the Report might be placed before the next Committee, when constituted.

6. The Minutes of the aforesaid sittings of the Committee form part of this Report.

Sittings of the Committee (1982-83)

7. The Committee (1982-83) was constituted on 15 June, 1982.

8. The Committee held one sitting on 3 July, 1982 and at that sitting considered the draft Fourth Report and adopted the same.

9. The Minutes of the aforesaid sitting of the Committee also form part of this Report.

10. The conclusions or observations of the Committee are contained in the succeeding chapters and in the Minutes appended to this Report.

NEW DELHI;
July 3, 1982.

Asadha 12, 1904 (Saka)

JAGANNATH RAO,
Chairman,

Committee on Government Assurances.

REPORT

1. REVIEW OF ASSURANCES OF FOURTH AND FIFTH SESSIONS OF SEVENTH LOK SABHA

During the Fourth and Fifth Sessions of the Seventh Lok Sabha, 333 and 792 assurances were culled out from Debates (Parts I & II) respectively, to be implemented by the Government. Out of these 307 assurances pertaining to Fourth Session and 714 assurances pertaining to Fifth Session have since been implemented leaving a balance of 26 and 78 assurances to be implemented. These figures take into account the latest statements of implemented assurances, laid on the Table of Lok Sabha by the Minister of Parliamentary Affairs on 30 April, 1982.

2. At their sitting held on 11 January, 1982, the Committee reviewed 25 pending assurances pertaining to Fourth Session of Seventh Lok Sabha and at the sittings held on 28 January and 12 February, 1982, the Committee reviewed 42 pending assurances pertaining to Fifth Session of Seventh Lok Sabha (details are given in Annexures to Minutes of the sittings held on 11 January and 28 January, 1982)

3. The observations or recommendations of the Committee in respect of each case have been given under the relevant item of the Minutes of the sittings held on 11, 28 January and 12 February, 1982. Considering the various reasons advanced by the Government, the Committee agree to grant extension of time in cases upto the period mentioned under relevant items in the Minutes. The Committee trust that the Ministries/Departments concerned would ensure implementation of those assurances by the extended dates approved by the Committee.

4. While reviewing the pending assurances the Committee noted that in 6 cases, Ministries concerned had not sought the requisite extension for implementation of the assurances when the matter came up before the Committee. The Committee fail to understand why the Ministries concerned lost sight of the well-established procedure of applying for extension of time indicating the reasons therefore in these cases. The Committee cannot agree that the Ministries concerned were not aware of the procedure that they have to seek extension of time where they cannot implement an assurance within a period of three months from the date on which the assurance is given

or that further extension has to be sought indicating the reasons therefor where the assurance cannot be implemented within the extended period granted by the Committee for implementation of the assurance. The Committee cannot but conclude that Ministries concerned have not been vigilant and have just not bothered to keep a proper track of the implementation of the assurances.

5. The Committee also noted that in some cases the extension sought was just on the ground that the information from some of the States was yet to be received. The Committee no doubt appreciate the difficulty which the Ministries have to face when the information, which has to be received from the concerned State Governments, is not forthcoming. Even in these cases the Committee would like to stress that where communications sent to the State Government at lower levels do not yield positive results, the Ministry concerned should not hesitate to take up the matter at a higher level. In deserving cases the Minister should take up the matter at the level of the Chief Minister or the Minister concerned of the State so that minimum time was taken in implementation of the assurance.

6. In this context, the Committee would also like to stress one more point. The Committee have noted that in many cases, although information is received from a large number of States and it is awaited only from one or two States, the Ministries do not take action to lay on the Table the information which is already available. In such cases the Committee has been stressing and recommending that the available information should be laid on the Table in partial implementation of the assurance and steps taken to expedite collection of the remaining information and laying it before the House in full implementation of the assurance. The Committee would like this procedure to be followed scrupulously by all the Ministries suo moto because the available information not only gives some satisfaction to the Member in reply to whose question or remarks the assurance had been given but also lessens the chances of the information becoming stale and losing all its importance by the time it is laid on the Table very late simply because one or two State Governments are not able to furnish the information in time.

7. The Committee take a serious view on the cases where Ministries concerned do not seek even single extension of time after the assurance was given in spite of the fact that a period much more than the prescribed period of three months has lapsed. When such cases come to the notice of the Committee, the Committee cannot but express their displeasure at the utter disregard of the settled

procedure on the part of the concerned Ministries. In some cases, at the instance of the Committee, the Chairman of the Committee has been calling the concerned officers of the Ministries to know the reasons for delay in implementation of the assurances, to find out the stage at which the implementation of the assurance rests and the reasons for not seeking extension of time for implementation of assurance by the Ministry. The outcome of such meetings held in the last one year has revealed that in many cases there was a lapse on the part of the concerned Ministry in either losing sight of the assurance or in not properly pursuing the implementation of the assurance. In one of their earlier reports, the Committee had impressed upon all the Ministries concerned to set up cells in the Ministries for keeping a note of the assurances given, watching their progress and ensuring the implementation of the assurance within the minimum possible time. It should be the responsibility of the officers running this cell to ensure that the assurance is implemented within the prescribed time and extension of time is sought only in extreme cases where in spite of the best efforts it is not possible to implement the assurance in time. In such cases the extension should be sought by the Ministry well before the date on which the period of three months from the date the assurance was given or the period upto which extension has been sought earlier expires. The Committee feel that unless responsibility is fixed on a particular cell or the officers manning it, the chances of Ministries failing to implement the assurances in time or failing to seek extension of time in time cannot be altogether ruled out.

II. POSITION OF PENDING ASSURANCES PERTAINING TO FIFTH, SIXTH AND SEVENTH LOK SABHA

8. Subsequent to the reviewing of the pending assurances by the Committee, assurances at Sl. Nos. 3, 6, 15, 19, 21 and 25 of Annexure I to Minutes, dated 11 January, 1982 and Sl. Nos. 3, 6, 7, 8, 9, 11, 15, 16, 17, 18, 19, 21, 23, 24, 25, 26, 28, 30, 33, 36, 37, 39 and 40 of Annexure II to Minutes, dated 28 January and 12 February, 1982 have

been implemented as the Minister of Parliamentary Affairs laid statements on the Table of Lok Sabha on 1 March, 1982, 5 April, 1982 and 30 April, 1982 in implementation of these assurances in full.

9. A statement showing the position of assurances pertaining to Fifth, Sixth and Seventh Lok Sabha pending implementation by the Government as on 1 May, 1982 is given at Appendix. **The Committee would like the Ministries/Departments concerned to make a critical analysis of those assurances so as to implement them within the shortest possible time.**

NEW DELHI;
July 3, 1982.

Asadha 12, 1904 (Saka)

JAGANNATHRAO,
Chairman,

Committee on Government Assurances.

MINUTES

NINTH SITTING

(1981-82)

The Committee met on Monday, the 11 January, 1982 from 11.30 to 12.15 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Lakshman Mallick
3. Shri Somjibhai Damor
4. Shri Sunder Singh
5. Shri Krishan Datt Sultanpuri
6. Shri Tapeswar Singh

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

2. The Committee took up for consideration Memorandum No. 20 (Details given in Annexure-I). Observations/recommendations made by the Committee Seriatim on the 25 pending assurances are as under:—

*Memorandum No. 20.—Review of assurances pertaining to Fourth Session of Seventh Lok Sabha 1980. Sl. Nos. 1, 2, 4, 5, 8, 9, 11; 13 and 20:—*The Committee noted that the Ministries had sought extension of time in all these cases either up to the end of February or upto the middle of March, 1982 on the ground that information was still awaited from some of the State Governments.

The Committee desired in all these cases that the Ministry concerned should lay the available information during the next session in part implementation of the assurance and efforts should be made to implement the remaining part of the assurance expeditiously.

Sl. No. 3.—The Committee noted that Ministry had sought extension upto 26-3-82 for implementing the remaining part of the assurance on the ground that on the remaining 18 demands which were still under the consideration of various Ministries/Departments of the Government of India and of local administration, the information so far collected required further clarification and scrutiny. While agreeing to grant the extension, the Committee desired that efforts might be made to implement the assurance by the end of the next session of the Lok Sabha.

Sl. Nos. 6, 7, 14, 24 and 25.—The Committee noted that Ministries concerned have sought extension of time upto middle of March, 1982 in the case of Serial Nos. 6, 7, 14, and 25 and upto 27-2-82 in the case of Serial No. 24 on the ground that the information from the State Governments/agencies concerned was yet to be received and finalised.

The Committee agreed in all these cases to give extension sought by the Ministries and hoped that Government would do their best to implement the assurances by the end of the next session. In case of item No. 6 the Committee desired that if any information was available with the Government, it should be laid on the Table in part implementation.

Sl. No. 10.—The Committee noted that the Ministry had sought extension of time upto 10-9-81 on the ground that the information from Andhra Pradesh and Bihar was awaited and thereafter the Ministry have not bothered to seek any further extension.

The Committee took serious view on such a lapse on the part of the Ministry and desired that the Ministry might be asked to state the reasons for not seeking further extension. The Committee further desired that the assurance might be implemented in part by laying on the Table the available information.

Sl. No. 12.—The Committee noted that Ministry had sought extension of time upto 17-1-82 on the ground that information from J & K and West Bengal was awaited.

The Committee desired that the available information might be laid in part implementation of the assurance and efforts made to implement the assurance in full during the next session.

Sl. No. 15.—The Committee noted that Ministry had sought extension upto 6-11-81 on the ground that work relating to compilation of figures was in progress and it could not be finalised since

figures collected had to be tallied. Thereafter no further request for extension had been sought. The Committee took serious note of it and desired that the Ministry might be asked to state the reasons for such a lapse and to state the present position regarding implementation of the assurance.

Sl. No. 16.—The Committee noted that the Ministry had sought extension upto 18-2-1982 for implementing the assurance on the ground that the information had not been received from the Government of Bihar in spite of the fact that the Union Minister of State for Irrigation had also written to the Minister of Irrigation, Bihar for furnishing the requisite information. While agreeing to grant the extension the Committee hoped that all efforts would be made to implement the assurance by the end of the ensuing session.

Sl. No. 17.—The Committee noted that Ministry had earlier sought extension upto 31-8-81 on the ground that information from three State Governments/Union Territory administration was awaited. Thereafter the Government have partly implemented the assurance on 14-9-81. The Committee after going through the part implementation Report found that except Madhya Pradesh, information about all other States had been given but the Ministry had not sought any further extension thereafter.

The Committee desired that the Ministry might be asked to state the reasons for not seeking further extension and also to state the present position regarding implementation of remaining part of the assurance.

Sl. No. 18.—The Committee noted that Ministry had sought extension upto 8-12-81 on the ground that the information received was voluminous one and required proper checking. Thereafter no extension had been sought. The Committee desired that the Ministry might be asked to state the reasons for not seeking further extension and also desired that the assurance might be implemented by the end of the next session.

Sl. No. 19.—The Committee noted that the assurance had been earlier considered by them on the request made by the Ministry for dropping the assurance at their sitting held on 6 July, 1981 when the Committee decided that till the position was clarified in the House the assurance might not be dropped.

The Committee desired that the Ministry might be asked to state the action taken on Committee's recommendation made earlier.

Sl. No. 21.—The Committee noted that the assurance was partly implemented on 23-11-81 and further extension up to 16-3-82 had been sought by Ministry on the ground that information about chemical companies had been sent to the Reserve Bank of India for verification.

While agreeing to grant the extension sought by the Ministry, the Committee desired that efforts should be made to implement the assurance by the end of the next session.

Sl. No. 22.—The Committee noted that no request for the extension of time had been received from the Ministry nor had they implemented the assurance which was to be implemented within three months of the date of reply.

The Committee desired that the Ministry might be asked to furnish a note stating the reasons for not seeking any extension.

Sl. No. 23.—The Committee noted that the Ministry sought the extension of time upto 5-2-82 on the ground that information had not been received from the Director General, Mines Safety and Delhi Administration. While considering the reasons advanced by the Ministry, the Committee noted that information could be easily collected by the Ministry from Delhi Administration. The Committee desired that the officials of the Ministry might be called for oral evidence.

The Committee then adjourned.

(*vide* para 2 of Minutes dated 11 January, 1982)
Pending assurances pertaining to Fourth Session, 1980 of Seventh Lok Sabha as on 6-1-1982.

No.	Date and Reference	Text of the Question/Debate	Assurance	Remarks
1	2	3	4	5
		Fourth Session—1980 <i>(Ministry of Home Affairs)</i>		
1	USQ. No. 1299 dt. 26-11-1980 by Shri Keshorao Pardhi, Shri Hiralal R. Parmar, Shri Krishna Chander Hakter.	(a) the number of incidents of robbery, rape, stabblings, goondaism, atrocities on the poor and Scheduled Castes and Scheduled Tribes in the country that have come to the notice of Government during the period from January to October, 1980, State-wise;	(a) to (c): a The requisite information is being collected and on receipt of the same, a statement will be laid on the Table of the House.	Last request received from DPA on 3-12-81 for extension of time, up to 26-2-82.
2	USQ. No. 1312 dt. 26-11-1980 by Shri G.S. Nibhal Singhwala, Shri Atal Behari Vajpayee:	(b) the action taken in this regard; and (c) the steps taken by each State to check such incidents.		
		(a) whether it is a fact that the Central Government have issued instructions to the State Governments to screen arms licences issued frequently by the Direct Authorities, not through a proper channel;		
		(b) if so, the result thereof and how many licences have been cancelled under different categories State-wise;	(b) to (d): The requisite information is being collected from the State Governments and will be laid on the Table of the House on receipt.	Last request received from DPA on 3-12-81 for extension of time up to 26-2-82.

(c) whether it is also a fact that several persons in different States are issued prohibited bore arms licences; and

(d) if so, the reasons therefor and who are those persons.

(a) whether Government are aware about the go point charter of demands submitted to the Prime Minister in 1979 and an agitation was launched in the Union Territory of A & N Islands ; and

(b) if so, the demands on which action has been taken by Government.

Twice partly implemented vide S.S. No. VII item No. 13 laid on the Table on 28-11-81 and SS No.V, item No. 431aid on 24-8-81.

(b) Information is being collected and will be laid on the Table of the House. Last request received from DFA on 5-10-81 for extension of time up to 26-12-81.

(a) and (b) The information is being collected from the State Governments, U.T. Administrations and the Central Police Organisations and will be placed on the Table of the House on its receipt. Last request received from DFA on 17-12-81 for extension of time up to 3-3-82.

3 USQ. No. 1320 dt. 26-11-1980 by Shri Manoranjan Bhakta :

4 USQ. No. 2283 dt. 3-12-80 by Shri P. J. Kurien.

(a) the number of cases of crimes involving police personnel both of the State and the Central Services over the past year, and the nature of such crimes ; and

(b) the number of such persons sent up for trial; and the results thereof.

5. U.S. No. 2286 dt. 3-12-1980 by Shri Abal Buhari Vajpayee

(a) the State-wise break-up of the number of deaths and cases registered under the Dowry Prohibition Act, 1961 during the last three years and how many of them were decided in sentencing the accused person.

6. SQ. No. 983 dt. 10-12-80 by Shri N.E. Hero.

(a) whether it is a fact that some recommendations were made by the Committee on Police Training (1974) that Citizens' Committee should be formed at the District, Sub-division and Police Station Levels, consisting of the representatives of various professional groups of the community and respectable persons and should promote a meaningful relationship between the police and public;

(b) if so, how far Government could get success in this regard; and
 (c) whether the Union Government have taken steps or propose to take steps for the implementation of these recommendations.

(a) The requisite information is being collected and on receipt of the same a statement will be laid on the Table of the House.

(b) & (c) The Union Government have already forwarded copies of the Report of the Committee on Police Training to all the States with the request that the various recommendations and suggestions contained therein may be implemented by the State Governments. The State Governments have been requested to intimate the action taken in this regard. On receipt of the information from the States, the same will be laid on the Table of the House.

Last request received from DPA on 14-12-81 for extension of time up to 3-3-82.

Last request received from DPA on 3-12-81 for extension of time up to 10-3-82.

7 S.Q. No. 335 dated the 10th December, 1980 by Shri Chhangur Ram; Shri Rajmath Sonkar Shastri;

- (a) the number of the under trial prisoners in the various Indian jails awaiting their trial;
- (b) the number of the under trial prisoners awaiting their trial for more than six months;
- (c) the major reasons for the non-completion of their trial; and
- (d) the steps taken by the Government to ensure that their detention in jails is not unduly prolonged and their cases are disposed of expeditiously.

(a) to (d) the requisite information is being collected from the State Governments and Union Territory Administrations and will be laid on the Table of the House. Partly implemented vide SS No. V item No. 51 on 24-8-81. Last request received from D.P. on 17-12-81 for extension of time upto 9-3-82.

8 U.S.Q. No. 323 dated the 10th December, 1980 by Shri Ghaturbhuj;

- (a) the number and variety of foreign arms seized in Punjab, Gujarat, Tripura, and other States during the last 9 months;
- (b) the names of countries where they were manufactured and from where they smuggled in; and
- (c) the steps taken in this regard.

(a) to (c) The requisite information is being collected from the State Governments and will be laid on the Table of the House on receipt. Last request received from D.P.A. on 17-12-81 for extension of time up to 10-3-82.

9 U.S.Q. No. 334 dated 10-12-80 by Shri K. Lakshappa P. J. Kurien;

- (a) Whether it is a fact that burning of brides has been on the increase in the Capital, and throughout the country;
- (b) If so, the number of cases reported during the last six months; and
- (c) whether the bridegrooms and in-laws involved in such burning go scot free.

(a) to (c) The requisite information is being collected and on receipt of the same a statement will be laid on the Table of the House. Last request received from D.P.A. on 24-12-81 for extension of time up to 10-3-82.

10. U.S.O. No. 3940 dated 10-12-80
by Dr. Vasant Kumar Pandit :
Shri Jagpal Singh:

(a) to (c) the requisite information is being collected and on receipt a statement will be laid on the Table of the House.
Last request received from D.P.A. on 30-5-81 for extension of time up to 10-9-81.

(a) whether it is a fact that instances of 'Sati' offences committed by women are again increasing in the country;
(b) if so, the figure of committed or attempted 'sati' instances in the country during each of the last three years; and

(c) whether cases have been lodged against the offenders as well as the villagers who have assisted in committing the crime; if so, the results thereof.

11 U.S.O. No. 3350 dated 10-12-80
by Shri S.V. Chandrashekhara
Marty: Shri Chintamani
Jena: Shri Amar Roy, Pradhan:
Shri Keshorao Pardhi :

(a) to (f) The request information is being collected from the State Governments on and will be laid down on the Table of the House on receipts.
Last request received from D. P. A. on 14-2-81 for extension of time up to 13-3-82.

(a) whether it has been reported in the *Statesman* of 8 November, 1980 that Illegal Arms Factory in Police Lines in Agra was unearthed;
(b) if so, whether, for the last four months, this is the 11th Factory which has been unearthed in the country;

Shri Mool Ghand Daga :
Shri Shiv Kumar Singh :
Shri Ram Pyare Panika :
Shri R. L. Bhatia :

(c) whether, for the last four months many bomb manufacturing factories, arms factories were unearthed in almost every State and their number was more in U.P., Punjab and Madhya Pradesh;

(d) the States and the places in which these factories were operating;

(e) whether there was any foreign link involved in these factories; and

(f) if so, the details thereof.

12 U.S.O. No. 4164 dated 17-12-80
by Shri T.R. Sengupta :

(a) to (c) Information is being collected and will be laid on the Table of the House.
Last request received from D.P.A. on 9-12-81 for extension of time up to 17-1-82.

(a) the number of deaths on account of agitation and on account of accidents from 12th January to 11th November, 1980 (State-wise);

(b) the number of persons injured on account of agitation and on account of accidents from 12th January to 11th November, 1980;

(c) the value of loss of property on account of agitation and on account of accidents.

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13 Unstarred Question No. 409, dated the 17th December, 1980 by Shri P.M. Sayeed; Shri B. V. Desai; Shri Mool Chand Daga; Shri Niren Ghoosh;

Last request received from D.P.A. on 24-12-1981 for extension of time up to 17-3-82.

(a) to (c) The information is being collected from the State Governments/U. T. Administrations, Central Police Organisations, Army Headquarters, etc. and will be placed on the Table of the House on its receipt.

(a) the total number of firings in the various parts of the country during the current year so far, State-wise;

(b) the total number of deaths and loss of property due to these firings and the main reasons therefor; and

(c) whether these firings were from the State Police, BSF etc. and whether Army also opened fire in many places; if so, the details thereof.

Partly implemented vide SS No. VIII item No. 8 laid on the Table on 21-12-81. Last request received from D.P.A. on 24-12-81 for extension of time upto 16-3-82.

(a) to (d) The information is being collected from State Governments and Union Territory Administrations and will be laid on the Table of the House

(a) what is the total number of prisoners in the various Indian Jails (State-wise) as against the capacity;

(b) how many of them are undertrial prisoners (Jail-wise) showing the female prisoners, juvenile and lunatic undertrial prisoners, separately;

(c) how many of these undertrial prisoners are under detention for more than six months and the number of those who are under detention for a period more than half the period of the maximum/minimum sentence that could be awarded under the sections they have been charged; and

(d) the steps taken by Government for getting early disposal of their cases.

14 Unstarred Question No. 4237 dated the 17th December, 1980 by Shri Chandrajit Yadav; Shri Ram Singh Yadav;

15 Unstarred Question No. 1339 dated the 26th November, 1980, by Shri A. Neelakrishnaiah Nedar :

Ministry of Industry

- (a) what was the number of factories in India as on 1st April, 1980;
- (b) the strength of the labour force in the Industry in the years 1976-77 to 1979-80;
- (c) the wage bills paid in each of the above years; and
- (d) the total gross and net profit of the Industry.

(a) to (d) The information is being collected and will be laid on the Table of the House.

Last request received from D.P.A. on 20-8-81 for extension of time up to 6-11-81.

Ministry of Irrigation

16 Unstarred Question No. 293 dated the 18th November, 1980 by Shri Bhogendra Jha :

- (a) In continuation of reply given to U.S.Q. No. 1833 on 3 March, 1973. Whether further discharge data required for formulation of the scheme of sluice-gate-embankment across river Kibiruri between Haripur Kulligoon and near Muraittha has since been collected;
- (b) If so, details thereabout;
- (c) whether Darbhanga District Consultative and Development Committee meetings held on 9th August, 1980 had decided for undertakings the above project; and
- (d) what are the Schedule and other details for these two projects?

(a) to (d) The information is being collected and will be laid on the Table of the House.

Last request received from D.P.A. on 27-11-81 for extension of time up to 18-2-82.

Ministry of Information and Broadcasting

- 17 Unstarred Question No. 9067 dated the 9th December, 1980 by Shri D.S.A. Sivaprasadam:
- (a) whether prosecutions have been launched on any persons or Company under section 7 (1)(b) and (c) of the Cinematograph Act during the past three years; and
- (b) if so, names of the persons or Companies and the results of the prosecutions?
- (a) and (b) The information sought for is being collected and will be laid on the Table of the House as early as possible.
- Partly implemented *vide* SS No. VI, item No. 9 laid on the Table on 14-9-81. Last request received from DPA on 15-7-81; for extension of time upto 31-8-81.
- 18 Unstarred Question No. 9093 dated the 9th December, 1980 by Shri Ashok Gehlot:
- (a) whether Indian films are exported from the country;
- (b) if so, the total number and names of Indian films exported from the country during 1979-80 and upto October, 1980;
- (c) whether Government of India received foreign exchange in lieu of these films; and
- (d) if so, the country-wise foreign exchange received on each film indicating the names thereof.
- Last request received from DPA on 25-11-81 for extension of time upto 8-12-81.

Ministry of Law, Justice and Company Affairs.

- 19 Unstarred Question No. 261 dated the 18th November, 1980 by Shri M. Ram Gopal Reddy:
- (a) whether Government have set up a Committee to recommend measures to reduce pending work in Courts;
- (b) if so, whether any report has been submitted by the Committee; and
- (c) if so, the recommendations made and Government action thereon?
- (a) to (c): An Inter-Departmental Committee of three Officers are examining the recommendations made by Law Commission in their 77th, 78th and 79th Reports with a view to formulating concrete proposal for Government's approval, their report is awaited.
- The Committee considered the Govt.'s request for the dropping of the Assurance at their sitting held on 6th July, 1981 and decided that till the position was clarified in the House the Assurance might not be dropped *vide* Minutes of the 1st sitting of the Committee.

Ministry of petroleum chemicals and Fertilisers

80 Unstarred Question No. 225 dated the 8th November, 1966 by Shri Niren Ghosh:

(a) whether Government have advised the State Government to take stern action against hoarders and black marketers in petroleum products under the Prevention Detention, and Essential Commodities Act;

(b) State-wise number of arrests made under this Act; and

(c) the quantity of petroleum products received from the antisocial elements who converted these with the connivance of dealers.

(b) and (c) : The requisite information is being collected and will be laid on the Table of the Sabha.

Last request from DPA on 24-12-61 for extension of time upto 31-1-62.

81 Unstarred Question No. 4082 dated the 16th December, 1966 by Shri Tacka Anwar, Shri Miralal R. Parmar:

(a) the names and products of the foreign companies in India in 1973 which are engaged in the production of drugs and chemicals;

(b) the details of assets, equity, profit, sale proceeds, etc. of those among them which have identified themselves, for the year of their identification;

(c) the names of the companies which have not identified themselves so far and the reasons therefor; and

(d) the names of the Companies exempted from being identified and the statement of equity, assets, sale profit, imports, exports etc. in respect of the companies for the past three years, Company-wise.

(a) to (d): The desired information is being collected and will be laid on the Table of the House.

Party implemented vide 95 No. VII, item No. 18, laid on the Table on 29-11-61. Last request received from DPA on 21-12-61 for extension of time up to 16-3-62.

82 USQ No. 1447 dated the 27th November, 1966, by Shri K.T. Kosalram, Shri A.T. Padi:

(a) the recommendations made by the Committee which was set up to formulate the strategy for the development of shipping and acquisition of additional tonnage.

(a) The Committee's report is No request has been received for extension of time from DPA.

Ministry of Railways

Ministry of Steel and Mines

23 USQ. No. 3686 dated the 14th December, 1980 by Shri P.K. Koodiyani:

(a) to (c) The information is being collected and will be laid on the Table of the House. Last request from DPA on 29-12-81 for extension upto 5-2-82.

- (b) if so, whether Government's attention has been drawn to the report appeared in "Indian Express" dated 9-11-1980 stating that the same contractors are very much in the picture and the old status quo continues; and
- (c) if so, the details and Government's action thereto.

Ministry of Tourism and Civil Aviation

24 USQ. No. 1684 dated the 28th November, 1980 by Shri Ram Singh Shukya:

(a) the number and names of aeroplanes involved in accidents during 1980; Last request received from DPA on 10-12-81 for extension of time upto 27-2-82

(b) the total number of persons killed and injured respectively in those aeroplanes;

(c) and (d) The requisite information is being obtained and will be placed on the Table of the Sabha.

- (c) the amount of compensation paid to each bereaved family and each person sustained injuries in these air accidents; and
- (d) the names of the persons who were killed in these air crashes but no compensation has been paid to their families.

25 USQ. No. 4789 dated the 19th December, 1980 by Shri Jagpal Singh:

(a) the hours for which State Government's aeroplanes and helicopters have been used by Central Ministers after the dissolution of Jansata Government and the details if available, in this regard; and

(b) The requisite information is being collected from the DPA on 4-1-82 for extension of time upto 18-3-82 from the concerned agencies, and will be placed on the Table of the Sabha.

- (b) the number of flights made by each Union Minister by planes and helicopters of Bihar as also the names of the places outside Bihar to which these flights were made.

MINUTES
TENTH SITTING
(1981-82)

The Committee met on Thursday, the 28 January, 1982 from 11.30 to 12.30 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shrimati Usha Prakash Choudhari
3. Shri Kamaluddin Ahmed
4. Shri Jagpal Singh
5. Shri Lakshman Mallick
6. Shri Somjibhai Damor
7. Shrimati B. Radhabai Ananda Rao
8. Shri Sunder Singh
9. Shri Krishan Datt Sultanpuri
10. Shri Tapeswar Singh
11. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

2. The Committee took up for consideration Memorandum No. 21, item Nos. 1 to 22 (details given in Annexure II). Observations/recommendations made by the Committee seriatim on 22 pending assurances are as under:—

Memorandum No. 21.—Review of assurances pertaining to Fifth Session of Seventh Lok Sabha, 1981.

Sl. Nos. 1, 10 and 18.—The Committee noted that the Ministries had sought extension of time upto the end of November, 1981 (in cases of Sl. Nos. 1 and 10) on the ground that the information from

some of the State Governments was still awaited and in case of Sl. No. 18 upto the end of December, 1981 on the ground that the collection of information from the subordinate units under their Department would take some more time. No further extension was sought by them thereafter. The Committee felt that the Ministries/Departments of the Government of India were not complying with their recommendations made repeatedly for seeking of extensions in time.

The Committee desired in all these cases that whatever information was available with the Ministries might be laid in part implementation and efforts made to collect and lay on the Table the remaining information expeditiously. The Committee also desired that the Ministries concerned should inform the Committee about the reasons for not seeking in time extensions for implementation of the respective assurances beyond the dates upto which extensions had been granted, which had already expired.

Sl. Nos. 2, 3, 4, 5, 6, 20 and 21.—The Committee noted that the Ministries concerned had sought extentions upto February in case of Sl. Nos. 3, 5 and 6 and upto the end of March and April, 1982 in cases of Sl. Nos. 4 and 2 respectively on the grounds that the information required was still awaited from the State Government. The Committee further noted that in cases of Sl. Nos. 20 and 21 also the Ministries had sought extension upto first week of February, 1982 on the ground that information from concerned Government was awaited.

The Committee, after considering the reasons advanced by the Ministries agreed to grant extension in all the cases and hoped that the assurances will be implemented within the extended periods.

Sl. Nos. 7, 8, 14, 15 and 22.—The Committee noted in cases of Sl. Nos. 7 and 8 that the Ministry had sought the extension of time upto the end of January and 1 March, 1982 respectively on the ground that the information sought had been referred to the Ministry of Home Affairs and their response was awaited.

The Committee further noted that extension upto the first week of March, 1982 in cases of Sl. Nos. 14 and 22 and upto the first week of March, 1983 in case of Sl. No. 15 had been sought by the Ministers concerned on the ground that the information from the State Governments was still awaited.

The Committee while agreeing to grant extensions in all these cases desired that the Ministries concerned should lay the available

information in part implementation of the assurances and efforts be made to implement the remaining part of assurances expeditiously.

Sl. Nos. 9, 17 and 19.—The Committee noted that the Ministry had sought extension of time upto 6-10-1981 in case of *Sl. No. 9* on the ground that information from Andaman and Nicobar Islands was awaited. Further, in cases of *Sl. Nos. 17 and 19* the Committee noted that extensions upto end of January, 1982 and 4 December, 1981, respectively, had been sought by the Ministries concerned on the ground that information from concerned Ministries/Departments and units was still awaited.

Considering the reasons advanced by the Ministries, the Committee desired that the assurances might be implemented during the next session of Lok Sabha. The Committee further desired that the Ministries concerned should state the reasons for not seeking further extensions for implementation of the assurances beyond the dates upto which extensions had been granted, which had already expired.

Sl. No. 11.—The Committee noted that extension upto 20-2-1982 was sought by the Ministry on the ground that information from the State Government/Union Territory Administration was awaited.

While agreeing to grant extension sought for the Committee desired that the available information might be laid on the Table in part implementation of the assurance in the ensuing session and efforts made to implement the remaining assurance expeditiously.

Sl. No. 12.—The Committee noted that the Ministry had not sought any extension for implementation of the assurance which was given on 27 February, 1981 but had partly implemented the assurance through statement laid on the Table on 24-8-81. After examining the part-implementation report the Committee found that information about States except Assam, Karnataka and Madhya Pradesh had been given therein.

The Committee desired that the Ministry might be asked to state the reasons as to why they had not sought any extension of time for implementation of the remaining assurance in this case and when this information was to be laid on the Table now.

Sl. Nos. 13 and 16.—The Committee noted that Ministry had made no request for extension of time in case of *Sl. No. 13* but had partly implemented the assurance through statement laid on 24-8-1981. In case of *Sl. No. 16* the Committee noted that extension

upto 20-12-1981 was sought by the Ministry on the ground that implementation report could not be finalised so far and thereafter no request for extension had been made by the Ministry.

The Committee desired that the Ministries concerned might be asked to state the reasons for not seeking further extension of time for implementation of the assurances and what was the present position of implementation of these assurances.

The Committee were, thereafter, apprised of the important points emerging from their on-the-spot study tour to Andaman and Nicobar Islands and Calcutta during January, 1982.

The Committee then adjourned to meet again on 12 February, 1982.

MINUTES
ELEVENTH SITTING
(1981-82)

The Committee met on Friday, the 12 February, 1982 from 11.30 to 12.30 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shrimati Usha Prakash Choudhari
3. Shri Kamaluddin Ahmed
4. Shri Somjibhai Damor
5. Shrimati B. Radhabai Ananda Rao
6. Shri Sunder Singh
7. Shri Krishan Datt Sultanpuri
8. Shri Ram Swarup Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri T. R. Ghai—*Senior Examiner of Questions.*

2. The Committee took up for further consideration Memorandum No. 21, item Nos. 23 to 42 (details given in Annexure II). Observations/recommendations made by the Committee seriatim on 20 pending assurances are as under:—

Sl. No. 23.—The Committee noted that the Ministry of External Affairs had partly implemented the assurance through statement laid on the Table on 14 September, 1981. After examining the part-implementation report, the Committee found that the information about 1980 had been given therein. As regards information about 1981, the Ministry had sought extension of time upto 19 March, 1982. After examining the reasons advanced by the Ministry, the Com-

mittee agreed to grant extension of time upto 19-3-1982 sought for by the Ministry for full implementation of the assurance.

Sl. Nos. 24, 30, 39 and 40.—The Committee noted that the Ministries concerned had sought extension of time upto last week/end of December, 1981 (in case of Sl. Nos. 24 and 30), upto 14-12-1982 in case of Sl. No. 39 and upto 20-1-1982 in case of Sl. No. 40 on the ground that relevant information was still awaited. Considering the reasons advanced by the Ministries, the Committee desired that the assurances might be implemented during the next session of Lok Sabha. The Committee further desired that the Ministries concerned should state the reasons for not seeking further extensions for implementation of the assurances beyond the dates upto which extensions had been granted, which had already expired.

Sl. Nos. 25, 27, 28 and 36.—The Committee noted that in these cases, the Ministries had sought extension of time for implementing the assurances upto 16 October, 1981, 9 August, 1981, 6 January, 1982 and 24 December, 1981, respectively. No request for further extension had, however, been sought by the Ministries. The Committee, desired that the representatives of the Ministries concerned might be called to see the Chairman for explaining their difficulties and state the reasons for not seeking extensions after expiry of the period indicated in their last requests.

Sl. Nos. 29, 31 and 32.—The Committee noted that in these cases, the assurances had to be implemented within three months of the date of assurance given in reply to questions *i.e.* by 5 July, 1981, 20 July, 1981 and 3 August, 1981, respectively. As more than six months had passed even after the target dates, the Committee desired that the concerned representatives of the Ministry of Education might be called to see the Chairman and state the reasons for not seeking extension of time for implementation of the assurances and what was the present position in regard to each of them.

Sl. Nos. 26, 37 and 41.—The Committee noted that in these cases, the Ministries had sought extension of time for implementation of the assurances upto 23-1-1982, 31-1-1982 and 31-12-1981, respectively on the ground that more time was required for collection of the information. No further extension was sought by them thereafter. The Committee desired that whatever information was available with the Ministries might be laid in part-implementation and efforts made to collect and lay on the Table the remaining information expeditiously. The Committee also desired that the Ministries concerned should inform the Committee about the reasons for not seeking in time extensions for implementation of the respective assu-

rances beyond the dates upto which extensions had been granted, which had already expired.

Sl. Nos. 33, 34, 35, 38 and 42.—The Committee noted that in these cases the concerned Ministry of Energy had sought extension of time upto 28 February, 1982 in case of Sl. Nos. 33, 34, 35 and 42 while in case of Sl. No. 38 extension had been sought upto end of March, 1982 on the ground that some information from concerned State departments and units was still awaited. Considering the reasons advanced by the Ministry the Committee desired that whatever information was available with them might be laid on the Table during the ensuing session in part implementation of the assurances and efforts made to implement these assurances in full by the end of the ensuing session.

The Committee then adjourned.

ANNEXURE—II

(Vide para 2 of Minutes dated 28 January, 1982, and para 2 of Minutes dated 12 February 1982)

Pending assurances pertaining to Fifth Session, 1981 of Seventh Lok Sabha as on 21-1-1982

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance	Remarks
1	2	3	4	5
Fifth Session-1981				
<i>(Ministry of Agriculture)</i>				
1	USQ. No. 975 dt. 28-2-1981 by Shri R. P. Yadav, Shri Bhogendra Jha, Shri R.L. Bhatia :	(a) the total estimated loss of life and property involved in the peasants agitations in different States during 1980-81 so far; (b) the precise demands of the peasants of different States as communicated to Government; and (c) the decisions and steps taken by Government to meet the same.	(a) to (c): Information is being collected and will be laid on the table of the Sabha.	Last request received from DPA on 19-9-81 for extension of time up to 23-11-81.
2	USQ. No. 8775 dt. 27-4-1981 by Shri P. Namgyal:	(a) the total quantity of wheat issued by the food Corporation of India for milling to various flour mills in Srinagar alongwith the names of flour mills during the years 1978-79, 1979-80 and 1980-81. (b) the total amount of freight subsidy paid by the Food Corporation of India to each flour mill and the amount of share paid by the State Government. (c) whether it is a fact that lakhs of rupees have fraudulantly been paid by the Food Corporation of	(b) to (d): Necessary information is being collected. A statement will be laid on the Table of the Sabha as soon as possible.	Last request received from Ministry of Agriculture on 21-1-82 for extension of time up to 26-4-82.

India and State Government for wheats issued on pool price from Food Corporation of India depots in Kashmir Valley, freight for which have already been paid by the Food Corporation of India; and

(d) if so, whether Government will institute an inquiry through CBI for this scandal and if not, the reasons therefor.

USQ. No. 2905 dt. 4-5-1981 by
Shri P. Naugyal:

(a) the total number of flour mills in Srinagar City, along with their registration numbers and the registered names of the mills; and
(b) the names and other particulars of the mill owners along with licence number and date of issue of licences and total flouring capacity allowed under the said licence.

(a) and (b): The information is being collected from the Government of Jammu & Kashmir and same will be laid on the Table of the Sabha.

Last request received from DPA on 6-11-81 for extension of time up to 3-2-82.

Ministry of Rural Reconstruction

4 USQ. No. 885 dt. 23-2-1981 by
Shri Shiv Kumar Singh:

(a) the total amount allocated to Madhya Pradesh during the year 1978-79 to December, 1980 under "Removal of Rural unemployment scheme; Food for work Scheme" and the relief schemes for drought and flood affected areas";

(a) to (d) the information is being collected and will be laid on the Table of the House.

Last request received from DPA on 16-1-82 for extension of time upto 31-3-82.

(b) the length of roads constructed in the State under these schemes out of the funds, provided therefor;

(c) whether the additional amount is being allocated to Madhya Pradesh for converting roads constructed under these schemes into pucca roads if, so be it; and

(d) if not, the measures being taken to save the preliminary work already done on these roads from destruction.

5 USQ. No. 985 dt. 23-2-1981 by
Shri Harsharan Soren:

(a) the number of rural roads constructed in Orissa under the Minimum Needs Programme during 1980-81; and

Last request received from DPA on 4-12-81 for extension of time upto 23-2-82.

6 USQ. No. 4575 dt. 23-3-81 by Shri R.L. Bhatia

(b) the number of rural roads in Keonjhar District of Orissa constructed and repaired during the above period.

(a) whether it is a fact that the Association of Voluntary Agencies for Rural Development and its member organisation at Banpur (District Puri) in Orissa, received Rs. 17 Lakhs from EZE, a Christian Organisation of West Germany for same project;

(b) whether it is also a fact that the AVARD also received money from the Central Social Welfare Board for the same projects;

(c) whether the AVARD has given any account of the money so received; (d) & (e): Details are being ascertained.

(d) whether Government have received any complaint against the AVARD against the misuse of this money; and

(e) if so, the action taken by Government in the matter.

7 USQ No. 2476 dated the 30th March, 1981 by Shri R.L. Bhatia, Shri V.N. Gadgil;

(a) whether it is a fact that Association of Voluntary Agencies for Rural Development (AVARD) received Rs. 13 millions from EZE, a Christian Organisation of West Germany for integrated development of Musaheri (Musaffarpur) in Bihar and for this project also acquired a Rural Industry Project from the Central Government in the name of Musaffarpur Development Agency;

(b) if so, whether Government are aware that the funds received from EZE were misutilised and (b) and (c); Facts are being ascertained.

Last request received from DPA on 27-1-82 for extension of time upto 21-2-82.

Last request received from DPA on 15-1-82 for extension of time upto 31-1-82.

8 USQ. No. 5633 dated the 30th March, 1981 by Shri V.N. Gadgil, Shri R.L. Bhatia :

(c) whether Government have taken any action against the AVARD, if so what and if not, the reasons therefor.

(a) whether Association of Voluntary Agencies for Rural Development has obtained Rs. 100 million upto now from different international agencies.

(b) whether any enquiry has been held to know if the funds were properly utilised and for the purposes for which they were received;

(c) how much money was diverted by the AVARD towards fixed Deposits and for help to affiliated Agencies;

(d) whether all the affiliated organisations of the AVARD are exempted from the Income Tax, and

(e) whether the diversion of funds is justified.

Last request received from DPA on 27-1-82 for extension of time upto 1-3-82.

(a) to (e). Information is being collected and will be laid on the Table of the House.

9 USQ. No. 6961 dt. 6-4-81 by Shri Manoranjan Bhatia :

(a) the number of schemes which have been formulated under the National Rural Employment Programmes in the Nicobar Islands upto 10th March, 1981 village-wise;

(b) whether the Union Government have received full account of the rice distributed under the Food for Work Scheme upto December, 1980 from the Union territory of Andaman and Nicobar Islands and if not, what action Government propose to take in this regard, and

(c) whether the persons working under the Food for Work Scheme are fully paid, if so, when the last payment was made and what was the gap between the work done and the wages paid.

Last request received from DPA on 3-8-81 for extension of time upto 6-10-81*

(c) : The information is being collected and will be laid on the Table of the House.

* Implementation Report received by DPA and will be laid on the Table in next session.

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Ministry of Civil Supplies

- 10 USQ. No. 687 dated 20-2-81 by Shri R. L. P. Verma.
- (a) whether it is a fact that sugar, wheat, rice, vegetable oil and Kerosene are not being supplied at the shops under public distribution system in accordance with the number of units;
- (b) the details of the unit-wise supply thereof in various States; and
- (c) the number of Cooperative Societies and shops under public distribution system through which consumer commodities are being supplied and the month wise figures of the supply made so far since June, 1980.
- 11 USQ. No. 705 dated the 20th February, 1981 by Shri Hiralal R. Parmar.
- The State-wise number of fair price shops opened throughout the country and the names of the commodities which are being made available through these fair price shops and State-wise rates at which these commodities are being made available.
- (a) State-wise number of the cases of hoarding of food-grains which came to the notice of Government during the last two years.
- (b) the number of cases disposed of so far, and the nature of punishment given in them as also the number of those remaining to be disposed of.
- 12 USQ. No. 1748 dated the 27th February, 1981 by Shri Nihal Singh;
- (a) The information in respect of the issue price of kerosene is being collected from the various states and Union Territories and will be laid on the Table of the House.
- (a) and (b) In formation is being collected and will be laid on the Table of the House.
- Partly implemented vide SS No. II, item No. 23, laid on 24-8-81. No request for extension of time has been received from DPA, there-after.
- 13 USQ. No. 3477 dated 19-3-81 by Shri Jai Narain Roat, Shri Mool Chand Daga.
- (a) to (c): The information is being collected and will be laid on the Table of the House.
- Partly implemented vide SS No. II, item No. 24, laid on 24-8-81. No request for extension for extension
- Last request received from DPA on 29-8-81 for extension of time upto 20-11-81.
- Last request received from DPA on 11-82 for extension of time upto 20-2-82.

of time has been received from DPA, there-
after.

(b) what action had been taken against each of
them; and

(c) the quantity and the value of goods seized dur-
ing the above period.

14 USQ. No. 6411 dated 6-4-1961 by
Shri Nilhal Singh:

(a) whether Government have conducted an enquiry
that the palm oil given to fair price shops for sale
to the people at the rate of Rs. 8-50 per kilogram
is mostly sold in black market and that the shop-
keepers mix it with Ponghat and other brands of
vegetable ghee and sell it at the rates of vegetable
ghee and are thereby earning a lot of profit;

(b) whether surprise checks of fair price and retail
shops have been conducted by Government to
find out if palm oil is mixed with vegetable ghee in
tins of vegetable ghee; and;

(c) the number of cases of adulteration detected
during the checks conducted so far and the action
taken against them.

15 USQ. No. 6524 dt. 6-4-1961 by
Shri Jitendra Prasad:

(a) whether Government are aware of the fact that
monthly quotas of about ten litre of Kerosene Oil
and 50 K.G. of coal to a family with more than four
members is being supplied on ration cards, holders
of Uttar Pradesh, Haryana, Himachal Pradesh and
Delhi which is too inadequate to meet the full re-
quirements for a month as a result of which they
are subjected to great hardship and inconveni-
ence; and

(b) if so, whether Government propose to raise the
monthly quota to at least 50 litres from the present
10 litres and that of coal to 50 K.G. with a view to
remove the unbearable hardships of House-wives
caused due to inadequate availability of these essen-
tial items of daily use.

(a) and (b). The information is being collected and will be laid on the Table of the House as soon as received.

16 USQ. No. 7966 dt. 20-4-1981 by Shri Martand Singh. (a) what steps the Central Government have taken during the last two months to regulate easy supply of consumer goods, such as sugar, kerosene oil, vegetable oils and foodgrains to the common man, especially the economically weaker sections of society; and (b) whether it is a fact that the poor and landless in rural areas are suffering great hardships for want of these commodities.

Last request received from DPA on 4-12-81 for extension of time up to 20-12-81*

(a) the present production of Soyabean and sunflower Oil as compared to last year; and (b) what steps have been taken to increase the production of Soyabean and Sunflower Oil and its marketing in India and abroad.

Last request received from DPA on 2-11-81 for extension of time up to 27-1-82.*

17 USQ. No. 8772 dt. 27-4-1981 by Shri Rajesh Pilot. (a) how many new post offices are opened in 1980-81 and under what criteria; and (b) the number of these post offices and the total number of fresh hands recruited in 1980-81 State-wise.

Last request received from DPA on 10-12-81 for extension of time up to 31-12-81.

Ministry of Communication

18 USQ. No. 6312 dt. 6-4-1981 by Shri Xavier Arakal. (a) whether several Telephone connections of Railway Stations on Audal Sainthia Section of Eastern Railway were discontinued on

The informations is being collected from the units concerned and will be (a) to (d). The informations is being collected from the units concerned and will be

19 USQ. No. 9500 dt. 4-5-1981 by D. Saradiah Roy, Shri Gadhinder Sahai.

Last request received from DPA on 19-10-81 for extension of time

placed on the Table of the House as soon as possible. up to 4-12-81*.

more than one occasion during the last two years;

(b) if so, name of such Railway Stations and reasons for such disconnection;

(c) for how long the stations were disconnected with telephone; and

(d) whether any other stations of other section of Eastern Railway were also disconnected; if so, their number.

(a) to (c) . The information is Last request received from DPA on 9-11-81 being collected and will be placed on the Table of the House as soon as possible. for extension of time up to 4-2-82.

so USQ. No. 9579 dt. 4-5-1981 by Shri Atal Bihari Vajpayee.

(b) the amount in each case and since when it is due; and

(c) the steps taken in this regard.

Ministry of Commerce

(a) whether it is a fact that a Licence No. 206293 was issued to Southern Posters Private Limited on 17th April 1971 for Rs. 6,83,710 for import of Machinery under Hungarian Trade plan (Rupee payment) whereas the machine was imported from Ortmann and Herbst (West Germany);

Ministry of Commerce

(b) if so, under what circumstances the machine was allotted to be imported from a non-rupee country when the Licence was for import from rupee country only; and

Last request received from DPA on 9-11-81 for extension of time upto 8-2-82.

21. USQ. No. 10351 dt. 8-5-81 by Shri Satish Agarwal.

*Implementation Report received by DPA and will be laid on the Table in next session.

(c) Information is being collected and will be laid on the Table of the House.

(c) whether the machine is still working in Chandigarh or has been sold and if so, whether it violates Section 5 of Import Trade Control Act.

Ministry of Defence

22 USQ. No. 5900 dt. 1-4-1981 by Shri Bhogendra Jha. Referring to the reply given on 17th December, 1980 to Unstarred Question No. 4169 regarding Education aid to dependents of Ex-Servicemen residing in Watson H.E. School, Madhubani and asking :—

The Government are pursuing the matter with all concerned State Governments. The response from the State Government is awaited.

What has been the result of the reservation of jobs for ex-servicemen taken up with various State Governments.

Ministry of External Affairs

23 USQ. No. 4904 dated the 19th March, 1981 by Shri S.M. Krishna. Partly implemented *vide* SS No. V, item No. 6, laid on 14-9-81. Last request received from DPA on 10-12-81 for extension of time up to 19-3-82.

(a) the foreign nationals engaged in village development projects in India during 1980-81; and
 (b) if so, the projects taken by the Institute of Cultural Affairs, London in the country during 1979 and 1980.

(a) and (b). The Information sought for is being collected and will be laid on the Table of the House as soon as received.

(a) to (c). The information is being collected from various Ministries/Departments and Last request received from DPA on 6-10-81 for extension of time

24 USQ. No. 5370 dated the 26th March, 1981 by Shri Ram Vilas Paswan. (a) what is country-wise number of protocols and technical and economic cooperation agreements signed during the last three years;

(b) how many of them have been given the practical shape (agreement-wise details);
 (c) how many of them have not seen the imple-

menzikan at all beyond the trips of the officials of the nodal Ministry for such agreements; up to 28-12-81.*

(d) what are the nodal Ministry-wise details of agreements reached with various countries (agreements/protocols) ; and

(e) what are the details of the cases which have been brought to the notice of the Leader of the other party to the agreement/protocol.

26 USQ, No. 7728 dated the 16th April, 1981 by Shri Chinnaji Lal Sharma. (a) the nature and details of projects assisted by U.S.S.R. with their location project-wise, and (a) and (b) The required information is being collected and will be laid on the Table of the House. Last request received from DPA on 29-7-81 for extension of time up to 16-10-81.

(b) the financial assistance given by U.S.S.R. for these projects, project-wise.

Ministry of Education and Social Welfare

26 USQ, No. 4662 dated the 29rd March, 1981 by Shri K. Ramamurthy. (a) the names of voluntary social welfare organisations which have received directly grants from the Department of Social Welfare and also from the Central Social Welfare Board during 1977-78, 1978-79 and 1979-80. (a) to (c) The information is being collected and the same will be laid on the Table of the Sabha. Last request received from DPA on 23-10-81 for extension of time upto 23-1-82.

(b) whether all such social welfare organisations have submitted the witness certificates; and

(c) if not, what action has been taken against those which have not so far submitted the witness certificates.

*Implementation Report received by DPA and will be laid on the Table in next session.

27 USQ. No. 5623 dated the 90th March, 1981 by Shri Mani Ram Bagri

(a) whether all appointments were made in the Jawaharlal Nehru University by making advertisements in newspapers and by the normal selection procedure prevalent in other Central Universities;

(b) if not, the reasons for not doing so; and

(c) the number of teaching posts on which appointments were made in the Jawaharlal Nehru University under Statute 28 without any advertisement and the educational qualifications of such persons as also the number and standard of their publication.

(c) It was *inter alia* stated that the information regarding Educational Qualifications of the teachers is still awaited and will be placed on the Table of the House when received.

Last request received from DPA on 19-7-81 for extension of time upto 9-8-81.

28 USQ. No. 6584 dated the 6th April, 1981 by Shri Tariq Anwar :

(a) the maximum number of children prescribed for a section of Primary schools run by Municipal Committee and Municipal Corporation in Delhi;

(b) the details of the rules for opening another section in the event of the number of children exceeding the prescribed number, and

(c) the number of students in each primary section of schools in Sulautpuri resettlement colony at present and whether there are proper sports facilities for the children.

(c) The colony does not fall under the jurisdiction of New Delhi Municipal Committee. Information is being collected from the Municipal Corporation of Delhi and will be laid on the Table of the House as soon as it is received.

Last request received from DPA on 2-11-81 for extension of time upto 6-1-82.

29 USQ. No. 6537 dated the 6th April, 1981 by Shri Rammath Sonkar Shastri :

(a) whether the presence of a student seeking Ph.D. degree or doing research work from the universities run by the Centre is necessary in the University or University campus; and

(b) if so, the number of students working abroad who obtained Ph.D. degree in different sub-

(a) and (b). Information is being collected and will be laid on the Table of the Sabha in due course.

No request has been received from DPA for extension of time. The assurance was to be implemented within three months.

jects from Kashi Hindu Vishwavidyalaya and Jawaharlal Nehru University during the last three years by doing regular studies.

(a) and (b). The information is being collected and will be laid on the Table of the Sabha as soon as possible.

(a) whether in Education Department of Andaman and Nicobar Administration Laboratory Assistants and Laboratory Attendants working under the same pay scale having the same nature of duty are now given selection grade; and

(b) if so, whether both will be eligible for getting the selection grade equally, if not, why.

(a) how many Ph. D. thesis, M. Phil/Mc-PS dissertations were awarded in Jawaharlal Nehru University;

(b) the number successful students and their supervisors, titles of their theses/descriptions, centres/schools where research work was undertaken and the year of submission.

(c) whether there are any faculty members who has neither supervised any M.Phil/MPS dissertations nor Ph. D. theses;

(d) if so, their number and the reasons for the same;

(e) the number of faculty members to whom no research scholar is attached presently; and

(f) if so, the reasons therefor.

USQ. No. 8796 dated the 27th April, 1981 by Shri Manoranjan Bhakta;

USQ. No. 8791 dated the 27th April, 1981 by Shri B.D. Singh, Shri K.A. Rajan, Shri Surajit Bhan;

The assurance was to be implemented within

The assurance was to be implemented within three months.

No request has been received from DPA for extension of time.

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* Implementation Report received by DPA and will be laid on the Table in next session.

The assurance was to be implemented within

1	2	3	4	5
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Fellowships by Jawaharlal Nehru University and asking for :-

three months.

- (a) the number of research scholars who were registered for various programmes such as Ph.D., M.Phil. MPS along with their respective centres and scholars and the year of admission to the University;
- (b) the number of successful fellowship holders along with the titles of their theses/descriptions, number of corresponding supervisors and the year of submission of these is/desertations.
- (c) the number of fellowship holders who are still continuing their respective research programmes, and
- (d) the reasons why each fellowship holder did not complete his/her respective programme and the amount of the fellowship paid to each of them.

(a) to (d) The information is collected and will be laid on being the Table of the in Sabha due course.

No request has been received from DPA for extension of time.

Ministry of Energy

38. U.S.O. No. 611 dt. 31-3-81 by Shri Jyotirmoy Bose
- (a) the total amount paid to contractors by coal India Limited between 1975/1980 (year wise); and
- (b) number of employees (man-days) employed by such contractors.
- (a) information is being collected and will be laid on the Table of the house.
- Last request received from DPA on 19-1-82 for extension of time upto 28-2-82.

34. U.S.Q. No. 2856 dt. 10-3-81 by
Shri Vijay Kumar Yadav;
Shri K.M. Madhukar.
- (a) whether Government's attention has been drawn to the firing at contract labourers at Coal mines at Bahrampur in Hazaribagh on February 7 in which 3 persons were killed and many injured;
- (b) is so, the details thereof;
- (c) whether any probe has been conducted into this incident; and
- (d) if so, the findings thereof and action taken, if any, thereon.
- (c) & (d) Information is being collected and will be laid on the Table of the House.
- Last request received from DPA on 28-2-1982 for extension of time upto 16-1-82 for extension of time upto 28-2-1982.
35. U.S.Q. No. 2879 dt. 10-3-1981
by Shri Indrajit Gupta
- (a) whether the Central Coalfields Ltd., has any provision for employment/rehabilitation/compensation of the tribal villagers whose lands and huts are acquired for Central coal mining projects;
- (b) if so, the details of the same;
- (c) whether it is a fact that assurances on these issues were given in 1980 by the Bihar Chief Minister in relation to CCL Projects in the Chota Nagpur—Santhal Parganas regions; and
- (d) whether violation of the said assurances by the CCL authorities culminated in the police firing at Bahrampur, Hazaribagh District on the 7th February, 1981.
- (c) & (d) Detailed information is being collected and would be laid on the Table of the House.
- Last request received from DPA on 21-12-81 for extension of time upto 28-2-82.
36. U.S.Q. No. 4829 dt. 24-3-81 by
Shri Anant Roy Pradhan
- (a) yearly record of power generation capacity of each thermal power project in the country since their inception; and
- (b) & (c): The information is being collected and will be laid on the Table of the House.
- Last request received from DPA on 14-7-81 for extension of time upto 24-12-81.

(b) what is the yearly expenditure incurred for this purpose.

37 USQ. No. 4889 dt. 24-3-81 by
Shri A.K. Roy.

(a) names and locations of the weigh bridges run by the Bharat Coking Coal Limited (BCCL) in the district of Dhanbad at present and the amount of coal weighed by them in the months of January 1981 and the number of trucks handled, weigh-bridge-wise facts in details;

(b) average coal per truck despatched as per record in the same month in different weigh bridges;

(c) number of trucks and dumpers and the amount of coal weighed in these weighbridges in the same month for despatching coal to other public sector Companies like power plant and steel;

(d) whether it is a fact that while the authorised carrying capacity of the trucks used to be less than 10 tonnes, most of the trucks were allowed to load officially much above that causing accident and damaging roads; and

(e) if so, steps taken on such recorded overloading.

(a) to (c) The information is being collected and will be laid on the Table of the House.
Last request received from DPA on 30-12-81 for extension of time upto 31-1-82.

38 USQ. No. 7358 dated 14-4-81
by Shri Ram Awadh.

(a) whether there are hundreds of abandoned mines throughout Bihar which have been de-
Information is being collected and will be laid on the
Last request received from the Ministry of

Table of the House.

Energy on 25-1-82 for extension of time up to 31-3-82.

clared as dangerous by the Central Coalfield Limited but mining operations are being carried out illegally in most of them;

(b) whether unauthorised depots are operating at many places such as at Giridih and Jharia and coal is loaded in trucks from these depots at night and is smuggled for sale into neighbouring cities as well as States and Pakistan and Nepal at the rates from Rs. 6 to 10 per maund; and

(c) if so, whether Government would enquire into it and punish the guilty persons.

30 USQ. No. 7459 dated 14-4-81 by Shri Rama Chandra Rath.

(a) to (c). The information is being collected and will be laid on the Table of the House.
Last request received from DPA on 16-10-81 for extension of time up to 14-12-81a

(a) what is the per unit cost of production of electricity inclusive and exclusive of administrative expenses in each and every State;

(b) whether it is a fact that some State Electricity Boards are supplying electricity to the Industrial Houses at a rate which is much below the cost of production;

(c) the names of those States;

(d) the total loss due to such relaxation given to the Industrial Houses in those States; and

(e) the details thereof.

* Implementation Report received by DPA and will be laid on the Table in next session.

Last request received from DPA on 25-11-81 for extension of time

(a) to (c) The information is being collected and will be laid on the Table of the House.

(a) number of muster roll employees in different categories in Coal Mines Welfare Organisation and the date from which they are working there;

40 USQ. No. 8111 dated 21-4-81 by Shri A.K. Roy.

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(b) whether it is fact that they are working there for years without regularisation; and

(c) if so, steps taken to regularise the muster roll employees of the Organisation and the expected time for that.

4: USQ. No. 8178 dated 21-4-81 by Shri A.K. Roy.

(a) number of new employment provided in the Gachhi-G and Redigera Argada Area of the Central Coalfield Limited under voluntary retirement scheme and the percentage of Harijans and Adivasis in that in the last three years;

(b) percentage of the Harijans and Adivasis in the retiring employees opted for V.R.S. facts in details;

(c) whether he is aware that many fraudulent employment of non-Adivasis in the place of Adivasis posing as adopted son or son-in-laws of the adivasis; if so, facts in details;

(d) whether a specific complaint has been received recently about the involvement of a high official in the area in such fraudulent employment; and

(e) if so, steps taken thereon.

Last request received from DPA on 29-11-81 for extension of time upto 31-12-81.

(a) to (c) Information is being collected and will be laid on the Table of the House.

up to 30-1-82*

* Implementation Report received by DPA and will be laid on the Table in next session.

42 USQ. No. 9065, dated 28-4-81, by Shri A.K. Roy.

- (a) whether he is aware of the large scale retrenchment of contract workers doing perennial type of job in local self and truck loading in the Gbidi A. Colliery of Central Coalfield Ltd, Kuya Colliery under Bharat Coking Coal Ltd. in the last three years, facts in details;
- (b) whether it is a fact that those works are now being done by machine departmentally without departmentalising the contract workmen engaged in that perennial job for years;
- (c) whether substituting men by machine causing unemployment is against the policy of Government; and
- (d) if so, steps taken on that.

(a) to (d) Information is being collected and will be laid on the Table of the House.

Last request received from DPA on 25-1-82 for extension of time up to 28-2-82.

MINUTES

TWELFTH SITTING

(1981-82)

The Committee sat on Wednesday, the 26 May, 1982 from 15.30 hours to 15.50 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Shri Kamaluddin Ahmed
3. Shri Digvijay Sinh
4. Shri Harish Kumar Gangwar
5. Shri Lakshman Mallick
6. Shri Somji Bhai Damor
7. Shrimati B. Radhabai Ananda Rao
8. Shri Sunder Singh
9. Shri Ram Swarup Ram
10. Shri L. S. Tur

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri J. C. Malhotra—*Senior Examiner of Questions.*

2. The Committee considered their draft Fourth Report. Taking note of the fact that the term of the Committee will expire before the commencement of the next session of Lok Sabha, the Committee decided that the Report might be placed before the next Committee, when constituted.

3. The Committee were apprised that in pursuance of a letter received from Shri Rashid Masood, M.P., representatives of the Ministry of Education were called to see the Chairman and explain the position regarding implementation of the assurance given in reply to Unstarred Question No. 692 dated 21-8-1981.

4. The Committee decided to hold their next sitting on 11 June, 1982 to consider the requests made by some Ministries for dropping of certain pending assurances.

The Committee then adjourned.

MINUTES
FIRST SITTING
(1982-83)

The Committee sat on Saturday, the 3 July, 1982 from 15.30 hours to 16.00 hours.

PRESENT

Shri Jagannath Rao—*Chairman*

MEMBERS

2. Dr. Rajendra Kumari Bajpai
3. Shri Manoranjan Bhakta
4. Shri Sontosh Mohan Dev
5. Shri Syed Masudal Hossain
6. Shri Jaipal Singh Kashyap
7. Shri Yashwantrao Mohite
8. Shri M. Nageswararao
9. Prof. Narain Chand Parashar
10. Shri Shantubhai Patel
11. Shri Nagina Rai
12. Shri K. C. Sharma
13. Shri B. D. Singh

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri J. C. Malhotra—*Senior Examiner of Questions.*

2. At the outset, the Chairman welcomed the Members and in his Inaugural Address gave a brief account of the origin, functions and working of the Committee on Government Assurances (Annexure III).

3. The Committee then considered their Fourth Report and adopted the same.

4. The Committee authorised the Chairman to present the Report during the ensuing session of Parliament.

5. The Committee then adjourned.

ANNEXURE III

(Vide para 2 of Minutes dated 3 July, 1982)

INAUGURAL ADDRESS BY THE CHAIRMAN, SHRI JAGANNATH RAO, COMMITTEE ON GOVERNMENT ASSURANCES, SEVENTH LOK SABHA (1982-83) AT THE SITTING OF THE COMMITTEE HELD ON 3 JULY, 1982.

Friends, I have great pleasure in welcoming you all to this first sitting of the Committee on Government Assurances.

2. I find that almost all the Members are new to this Committee. I, therefore, consider it my duty to apprise you of the scope under which we are to function.

3. As you are aware, Ministers, while replying to Questions in the House or participating in Discussions on Bills, Resolutions, Motions, etc., sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House later on. In 1949, the Government, for the first time, made arrangements to extract such assurances from the proceedings and to report to the House action taken on them from time to time. There was still no machinery of the House as such to ascertain whether all the assurances given by the Ministers on the floor of the House had been extracted and implemented and if so, to what extent and in how much time.

4. Prior to 1953, it was left entirely to an individual Member to watch the progress of implementation of the assurances. Obviously a Member could not be expected to keep an eye on everything that was said or promised in the Chamber. The appointment of this Committee has not only helped easing the problems of the Members but has also helped in expediting fulfilment of the assurances given on the floor of the House. The Committee, over the years, has proved to be an effective instrument in the implementation of the assurances in letter and spirit.

5. I may mention here that the first Committee was nominated by the Speaker on 1 December, 1953 with six Members on it. Nine more Members were subsequently nominated to the Committee by the Speaker on 13 May, 1954.

6. The functions of the Committee, as enumerated in the Rules are to scrutinise the assurances, promises, undertakings etc. given by the Ministers from time to time on the floor of the House and to report on—

- (i) the extent to which such assurances, promises, undertakings etc. have been implemented;
- (ii) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose.

7. The Secretariat of the Committee has already circulated you two publications entitled (i) Introductory Guide, and (ii) Rules for Internal Working of the Committee. These two publications give in nutshell the scope of functions of the Committee.

8. The expressions which constitute an assurance, as laid down by the Committee in 1954 in its First Report, have been printed as annexure to the Introductory Guide.

9. The Department of Parliamentary Affairs acts as a coordinating agency between the Ministries/Departments of the Government and the Committee to ensure prompt implementation of the assurances. That Department culls out the assurances from the Debates and sends the statements showing assurances culled out to Lok Sabha Secretariat within a week of the Debates. Independent of them, Lok Sabha Secretariat also examines the Debates and culls out assurances. These assurances are then tallied and in case Department of Parliamentary Affairs have failed to cull out an assurance, their attention is drawn to the relevant remarks constituting the assurance. Should Department of Parliamentary Affairs raise an issue whether the particular remarks constitute an assurance or not, the matter is placed before the Chairman of the Committee for decision. Where the Chairman considers it necessary, he may place the matter before the Committee for its decision.

10. Normally a time limit of three months has been laid down by the Committee for the implementation of the assurances. However, if Government is confronted with any genuine difficulties in implementing any assurance within the prescribed period of three months, in that case, they have to approach the Committee for extension of time limit by placing before them the grounds on which the extension is sought.

11. The Minister of Parliamentary Affairs lays on the Table, from time to time, statements showing implementation of the assurances.

These statements may be examined by the Committee in order to ensure that the assurance has been implemented adequately and within the minimum possible time.

12. I shall now briefly explain the work done by the last Committee. During 1981-82, the Committee reviewed 177 pending assurances, 3 assurances pertaining to 8th Session of Sixth Lok Sabha and 174 assurances pertaining to 1st to 5th Sessions of Seventh Lok Sabha. The Committee also presented two Reports during its tenure. One more Report was finalised by the Committee. However, that could not be presented to the House due to the paucity of time. We, as new Committee, will consider the same to-day and finalise it.

13. The Committee undertook on the spot study tour to Andaman and Nicobar Islands and Calcutta to ascertain whether the assurance given by the Minister of Transport and Shipping in reply to Unstarred Question No. 4368 on 18 December, 1980 had been adequately implemented and whether that had been done in the minimum possible time.

14. Before I conclude, may I request you all to take an active and keen interest in the working of the Committee though I am conscious of the fact that you may be busy in other Parliamentary work both inside and outside the House. Our efforts must be to continue to maintain the happy and well established tradition of working together in a spirit of mutual cooperation and understanding, rising above party affiliations.

APPENDIX

(Vide para 9 of the Report)

(i) Statement showing the position of assurances of Fifth Lok Sabha as on 1 May, 1982.

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances out-standing	Ministry/Department concerned
Sixteen'h Session, 1976	292	291	1	Petroleum, Chemicals and Fertilizers

(ii) Statement showing the position of assurances of Sixth Lok Sabha as on 1 May, 1982.

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances out-standing	Ministry/Department concerned
Second Session, 1977	407	401	6	Law, Justice & Co. Affairs, Tourism and Civil Aviation.
Sixth Session, 1978	343	341	2	Finance, Works and Housing.
Seventh Session, 1979	975	969	6	Energy, Finance, Law, Justice & Company Affairs.
Eighth Session, 1979	94	92	2	Finance, Home Affairs.
Total assurances outstanding			16	

(iii) Statement showing the position of assurances of Seventh Lok Sabha as on 1 May, 1982.

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances out-standing
Second Session, 1980	196	193	3
Third Session, 1980	548	536	12
Fourth Session, 1980	333	307	26
Fifth Session, 1981	792	714	78
Sixth Session, 1981	372	274	98
Seventh Session, 1981	417	232	185
Total outstanding assurances			402

(iv) Ministry-wise details of outstanding assurances of Seventh Lok Sabha.

Ministry/Department	Sessions of Seventh Lok Sabha							Total
	First	Second	Third	Fourth	Fifth	Sixth	Seventh	
1	2	3	4	5	6	7	8	9
Agriculture		2	13	12	27
Rural Development		2	2	5	13	22
Civil Supplies			4	4	6	14
Commerce		..	1	6	2	9
Communications		1	1	2	7	12
Defence			1	..	1	2
Education & S. W.		2	4	7	1	14
Energy			5	4	12	21
Electronics		1	1
External Affairs			1	..	1	2
Finance		..	1	6	2	11	9	47
Health & F. Welfare		..		1	..	3	7	17
Home Affairs		2	12	18	19	35
Industry		1	1	2
Inf. & Broadcasting		2	..	2	4

1	2	3	4	5	6	7	8	9
Irrigation . . .				1		..	4	5
Labour	6	3	22	31
Law, Justice & Co. Affairs . . .		2	2		5	1	..	10
Pet., Ch. & Fertiliz- ers		1	4	1	7	13
Parliamentary Affairs . . .	6				1	1
Planning		1	..	1	2
Railways	6	6
Science & Techno- logy.	2	2
Shipping & Trans- port	1	..		1	2
Steel & Mines			1			2	3
Tourism & C. Avia- tion			1	4	2	7	14
Works & Housing.		5	12	15	32
Total:	3	12	26	78	98	185	402